

IN THE COURT OF PRL. DISTRICT & SESSIONS JUDGE UDHAMPUR

ORDER

No: 52

Dated: 27-4-2021

In compliance of the Hon'ble High Court's order No.259 of 2021/RG dated 26.04.2021, it is directed that:

1. Entry of litigants, public and clerks of the advocates into Court Complex from the very outer gate shall be strictly prohibited.
2. The advocates/litigants/police officials shall make use of the official e.mail address districtcourtudhampur@gmail.com of District Court Udhampur for filing urgent fresh cases/applications/charge-sheet via electronic mode.
3. That following matters shall be treated as urgent matters for hearing via virtual mode or through physical appearance with prior permission of the court :-
 - (i) All cases of civil or criminal and miscellaneous nature, which are ripe for hearing;
 - (ii) All bail/remand applications & application for release of vehicle;
 - (iii) All cases of maintenance, domestic violence, child custody and other family matters which requires immediate attention/ hearing and all execution applications.
4. The advocates/litigants/police officials who are permitted to appear in person shall observe govt. guidelines strictly providing for maintaining social distance wearing mask and sanitizing/washing of hands before entering the Court premises.
5. These directions shall remain in force until varied by the Hon'ble High Court or till 15th of May 2021 which are happened earlier.

(Y.P.Bourney)

Prl. Distt. & Sessions Judge,
Udhampur

No. 70-87/PDS/4

Dt. 27-04-2021

Copy to:-

1. Registrar General, Hon'ble high Court of J&K at Jammu;
2. All Judicial Officers of District Udhampur;
3. President Bar Association Udhampur;
4. DIG/SSP Udhampur;
5. Deputy Director/Public Prosecutor/ Addl./Assistant Public Prosecutor;
6. Chief Administrative Officer District Court Udhampur;
..... for information.
7. System Officer, District Court Udhampur for uploading the same on official webside of District Court Udhampur.

Prl. Distt. & Sessions Judge,
Udhampur